

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1749/2004

New Delhi, this the 22nd day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Naresh Kumar
S/o Sh. Zulfi Singh
R/o D-7/137, Dayalpur Village
P.O.Gokalpur, Delhi - 110 094.

...Applicant

(By Advocate Sh. S.K.Arya
for Sh. S.N.Anand)

V E R S U S

1. The Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi.
2. The Registrar
Customs Excise & Gold (Centre)
Appellate Tribunal
West Block, R.K.Puram
New Delhi - 110 066.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. proxy counsel for the applicant.

2. On perusal of the OA, it is observed that applicant was in the employment of the respondents during 1996-2000 and that he has rendered minimum 240 days of service in a calender year. He has accordingly prayed that he may be re-engaged and granted temporary status. He has referred to the cases of the juniors who are placed at Sl.No.9, 13 & 17 at page 31 of this OA in the list of daily wagers. He has also referred to the relevant provisions regarding engagement of casual labourers (Annexure A-6) and has pleaded that the same may be followed in his case. Referring to the DoPT Casual Labourers (Grant of Temporary Status and Regularisation) Scheme it has been contended that he fulfills the conditions as laid down in the said Scheme.

-2/-

S. Arya

3. Having regard to the specific instances of certain individuals, who are junior to the applicant, having been allowed to be continued by the respondents, in the process, discriminating against him, I am of the considered opinion that right course at this stage would be to dispose of this OA at the admission stage itself with a direction to the respondents to look into the matter as raised in this OA, treating the same as a representation filed by the applicant, and to dispose it of keeping in view the provisions of the DoPT Scheme on the subject as referred to by the applicant within a period of three months from the date of receipt of a copy of this order. Ordered accordingly. No costs.



(Sarweshwar Jha)
Administrative Member

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